GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 2946 TO BE ANSWERED ON AUGUST 05, 2021

RESOLUTION OF ARBITRATION BETWEEN HSCL AND NTPC

NO. 2946. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) Whether the Ministry has approached newly created Administrative Mechanism for Resolution of CPSEs dispute (AMRCD) for resolution of unsettled arbitration between HSCL which is merged with NBCC and NTPC-Kahalgan;
- (b) if so, the details there of and if not the reasons therefor and the time by which Ministry would approach AMRCD for the resolution of above dispute;
- (c) Whether the Government contemplates any time frame for the resolution of the arbitration and if so, the details thereof, and
- (d) The action taken on delayed redressal of the said matter?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) to (d) No sir. HSCL had submitted a proposal to the Ministry for taking up its dispute with NTPC under the Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD). However, the proposal was incomplete because HSCL did not provide the supporting documents needed for preparation of the proposal for AMRCD. On receipt of complete proposal from HSCL, the proceedings under AMRCD will be initiated.

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